

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 12.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (AA) Merger & Amalgamation/8/2021
NAME OF THE COMPANY	Ivision Media India Pvt Ltd (Transferor Co.) & Chintalapati Holdings Pvt Ltd (Transferee Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

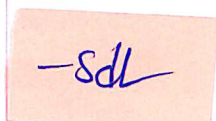
Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

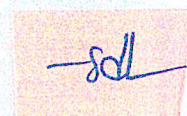
ORDER

Counsel for the Petitioner present. He is directed to publish the next date of hearing in Business Standard (English) and Nava Telangana (Telugu) Newspapers dailies respectively both published from Hyderabad at least ten days before the next date of hearing. Petitioner is also directed to issue notice to Statutory Authorities viz., RD, RoC, OL and Income Tax as per the provisions of Sec.230(5) of the Companies Act, 2013 read with Rule 8 of the Companies(Compromises, Arrangements and Amalgamations) Rules 2016.

Matter stands adjourned to 30.04.2021.



MEMBER TECHNICAL



MEMBER JUDICIAL